

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 1955/86

Date of decision: 23.11.93

HARBHAJAN

: Applicant.

VERSUS

UNION OF INDIA

: Respondents

Mr. Praveen Balwada

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. P.P. Shrivastava, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

The applicant has submitted that he is working since 21.5.1983 on the post of Shunting Jamadar and has acquired the experience for more than 10 years. If the applicant has been working on the post of Shunting Jamadar, his case for the regularisation, looking to his past experience of 10 years, should be considered by the authorities within a period of three months from the date of the order. No adverse action should be taken during the intervening period.

2. The T.A. is disposed of accordingly, with no order as to costs.

(P.P. SHRIVASTAVA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman